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XI

ITEM NO.74

REGISTRAR COURT. 1

SECTION

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

14

Petition(s) for Special Leave to Appeal (C)

No(s). 36426/20

(s)

VAIBHAV MISHRA

Petitioner

VERSUS

ELECTRICITY SERVICE COMMISSION, U.P. POWER CORPORATION LTD. AND
ORS. Respondent(s)

WITH

SLP(C) No. 8601/2015

(With appln.(s) for exemption from filing O.T. and appln.(s) for
exemption from filing O.T. and Office Report)

Date : 28/09/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr A Mukunda Rao, Adv.
Mr. Sridhar Potaraju, Adv.
Mr Santosh Kumar, Adv.
Ms. Anindita Pujari, Adv.

For Respondent(s)

Mr. Ashwani Kumar Dubey, Adv.
Mr. Gaurav Sharma, Adv.
Mr H.K.Bhatt, Adv.
Mr. R. D. Upadhyay, Adv.
Mr Shaantanu Jain, Adv.
Mr. Sunil Kumar Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) NO.36426/2014

Among six respondents herein, counter affidavit
on

behalf of respondent nos. 4 and 5 has not been filed. Two of
Signature Not Verified

Digitally signed by
Hema Joshi
Date: 2015.09.30

these
16:40:16 IST
Reason:
ast

respondents were already warned with the 1

opportunity. Time stipulated for the purpose also sta
nds

expired. Further opportunity is therefore declined.

Item No.74

The ld. Counsel for respondent no.6 has mentioned that counter affidavit already filed on behalf of respondent nos. 1 to 3 be adopted for respondent no.6 as well.

Counter affidavit of respondent nos. 1 to 3 is already on record. Copy thereof be supplied to the opposite parties.

Matter stands complete. Registry to process the matter for being listed before the Hon'ble Court as per rules.

SLP(C) NO.8601/2015

Respondent nos. 2 to 4 have already filed counter affidavit.

Remaining respondent nos. 1 and 5 to 12 are yet to be served. Ld. Counsel for the petitioner to take fresh steps within four weeks time. The ld. Counsel for the petitioner at this stage has requested time to file application for deleting the names of respondent nos. 7 to 12, being proforma respondents. Application be filed as assured and thereafter be processed as per rules.

List again on 16.12.2015.

(RACHNA GUPTA)
Registrar